

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

PETITION No. 124/MP/2011

Sub: Petition under Section 79 91) (f) read with regulation 26 of Central Electricity Regulatory Commission (Short Term Open Access in Inter-State Transmission) Regulations, 2008 of the Electricity Act, 2003.

Date of hearing : 13.10.2011

Coram : Shri S. Jayaraman, Member
Shri V.S.Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : Shamanur Sugar Ltd., Davangere

Respondents : Karnataka Power Transmission Corporation Ltd
Karnataka State Load Despatch Centre

Parties present : None

RECORD OF PROCEEDINGS

None appeared on behalf of petitioner and respondents.

2. The learned counsel of the petitioner vide its letter dated 18.10.2011 has submitted that due to change in the office address, he could not receive the record of proceeding on time and could not appear in the matter on 13.10.2011. Accordingly the, learned counsel has requested to post the matter on another date and condone the default of non-appearance.

3. Taking note of the request of the learned counsel for the petitioner, the Commission directed to adjourn the matter to 20.12.2011 as the last chance.

Sd/-
(T. Rout)
Joint Chief (Law)